

(a) the reasons for the poor performances of industrial sector in the country during last three years;

(b) the measures proposed to be taken for the growth of industrial sectors during the Eighth Five Year Plan;

(c) whether any economic reforms are proposed to be brought in to achieve the objectives of industrial growth in the coming years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN) (a) According to the Index of Industrial Production from CSO, the average rate of growth during the last three years (1988–89 to 1990–91) was 8.6%. This was marginally higher than the seventh plan average growth of 8.5% and sixth plan average growth of 6.5%.

(b) to (d). The provisions in the new Industrial and Trade Policies are aimed at boosting industrial production. The changes in the policy regime are made from time to time depending upon the needs and circumstances.

Construction of MCC Building by BHEL

4462. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state:

(a) whether the M.C.C. Building of Pretreatment Plant, constructed by BHEL in Tenughat Thermal Power Project, Lalpania in District Bokaro, has got cracked at several places due to settlement of soil;

(b) if so, the reason why the bearing capacity of the strata was not checked;

(c) whether complaints have been lodged in this regards;

(d) whether the whole structure has to be rejected;

(e) whether no such rejection took place and payment was made to the contractor for defective work; and

(f) if so, the details thereof and the action taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) The bearing capacity of the compacted soil was considered in design and the compaction tests were carried up before taking up construction.

(c) Contractor has been asked to carry out rectification work.

(d) No, Sir.

(e) and (f). The payment to the Contractor was made after the construction of the building. Some cracks were noticed approximately eight months after the construction. The Contractor has agreed to carry out rectification works. Therefore, no disciplinary action is called for.

Ash Bund Construction work Done by BHEL

4463. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state:

(a) whether complaints regarding poor quality of material utilised and work done at Ash Bund construction by BHEL at Tenughat Thermal Power Project have been lodged;

(b) whether the compaction of Ash Bund

was done as per specification and sufficient machinery deployed for compaction;

(c) whether pervious and impervious soil used in Ash Bund is as per specification;

(d) whether the filter material utilised in the Ash Bund is as per specification and of required thickness;

(e) whether no such rejection took place and payment was made to the contractor for defective work; and

(f) the action taken or proposed to be taken against those found guilty of passing these materials which resulted in poor quality of work?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON (a) No complaint has been received.

(b) to (d). Yes, Sir.

(e) The work is being executed as per the specifications. No. payment has been made to the contractor for defective work.

(f) Does not arise.

Honey Combs in Structures Constructed by BHEL

4464. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state:

(a) whether honey combs developed in the roof slab of the canteen building of Tenughat Thermal Power Station constructed in BHEL Ltd;

(b) whether complaints have been lodged in this regard;

(c) whether the whole structure has to

be rejected as per clause No. 15.7 of IS 456 of 1978;

(d) whether no such rejection took place and payment was made to the contractor for defective work; and

(e) the action taken or proposed to be taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON (a) Minor honey combs which are not uncommon in civil structures developed in one block of canteen building.

(b) The contractor was asked to rectify the defect at his cost.

(c) No, Sir.

(d) As the block in which honey combs developed was found acceptable after rectification of the defects by the contractor, the payment was made to the contractor. No payment has been made to contractor for defective work.

(e) Does not arise.

Defects in Bunker Beam Constructed by BHEL

4465. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state:

(a) whether the C.M.D. Tenughat Vidyut Nigam Ltd. has complained to BHEL authorities on August 16, 1991 regarding defects in bunker beam and poor quality of job in RH-4 constructed by BHEL resulting in heavy seepage in RH-3 and RH-4;

(b) if so, the details of various complaints made by CMD, TVNL to BHEL;

(c) the details of enquiries ordered